

ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI-110001

No.437/6/1/ECI/INST/FUNCT/MCC/2024

Dated: 6th June, 2024

To

1. The Cabinet Secretary,
Government of India,
Rashtrapati Bhawan,
New Delhi.
2. The Chief Secretaries of
all States/Union Territories.
3. The Chief Electoral Officers of
all States/Union Territories.

Subject:- General Elections to House of the People (Lok Sabha), 2024 and State Legislative Assemblies in the States of Andhra Pradesh, Arunachal Pradesh, Odisha and Sikkim, and certain bye-elections- Lifting of Model Code of Conduct reg.


Madam/Sir,

I am directed to state that the provisions of Model Code of Conduct are enforced from the date of announcement of the election schedule by the Election Commission and it remains in operation till the completion of the election process.

2. Now, that the results in respect of the General Elections to the House of the People (Lok Sabha), 2024 and State Legislative Assemblies in the States of Andhra Pradesh, Arunachal Pradesh, Odisha and Sikkim, and certain bye-elections have been declared by the respective Returning Officers, the Model Code of Conduct has ceased to be in operation with immediate effect except in the Graduates' and Teachers' Constituencies of Karnataka, Maharashtra and Telangana where Model Code of Conduct is in force due to biennial/bye elections to Legislative Council from Graduates & Teachers Constituencies.

3. This may be brought to notice of all concerned.

Yours faithfully


(NARENDRA N. BUTOLIA)
SR. PRINCIPAL SECRETARY